

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 4th July, 1977.

NOTIFICATION  
( INCOME TAX )

No. 1858 (F.No. 187/4/77-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its Notification No. 679 (F.No. 187/2/74-IT(AI)) dated the 20th July, 1974, as amended from time to time:-

Existing entries under Columns (1), (2) and (3) against S.Nos. 7 and 7A shall be substituted by the following entries:-

Income-tax Commissioners	Headquarters	Jurisdiction
(1)	(2)	(3)
7. CALCUTTA (CENTRAL-I)	CALCUTTA	Central Circles I to XVII and XXVI.
7A. CALCUTTA (CENTRAL-II)	CALCUTTA	1. Central Circles XVIII to XXV and XXVII to XXXIII. 2. Central Circle, Cuttack.

This Notification shall take effect from the 4th July, 1977.

(M. BHASINI)

UNDER SECRETARY: CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(R&S)/(CPFR)/(Inv), New Delhi.
3. Director of C&I Services (Income-tax), 1st Floor, Swan-e-Chalis, Mata Kundri Lane, New Delhi (5 copies).
4. All Officers and Sections of I.T. Ing of C.B.D.T.
5. Comptroller & Auditor General of India (20 copies).
6. Bulletin Section of Directorate of Inspection (C&P), New Delhi.
7. Director of Training, I&D (Direct Taxes), Staff College, Meerpur S.
8. Sh. H. B. Rao, Joint Secy. Ministry of Law, Justice and Company Affairs, New Delhi.

(M. BHASINI)

UNDER SECRETARY: CENTRAL BOARD OF DIRECT TAXES.